F. No. 296/4/2018- CX-9

Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

Office Memorandum

New Delhi, dated the 29.01.2018

Subject:-Weekly Report in respect of important developments in CBEC for the week –22.01.18 to 25.01.18 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week -22.01.18 to 25.01.18.

1. Administrative Changes:-

- Order regarding extension of deputation tenure of Shri M. Satish Kumar Reddy, IRS with the Asian Development Bank as a consultant has been issued vide Office Order No. 09/2018 dated 22.01.2018.
- Order regarding posting of Shri Raman Kumar Mehta, Joint Commissioner has been issued vide Office Order No. 10/2018 dated 22.01.2018.
- Order regarding promotion of 02 officers in the grade of Assitant Commissioner of Customs & Central Excise notionally on ad-hoc basis has been issued vide Office Order No. 11/2018 dated 22.01.2018.
- Order regarding posting of Shri Rajiv Ranjan, IRS Group'A' officers as OSD(PAC), CBEC on loan basis has been issued vide Office order No. 12/2018 dated 24.01.2018.
- Order regarding placing of services of Shri Vivek Gupta, IRS with the Cabinet Secretariat for the post of Under Secretary has been issued vide Office Order No. 13/2018 dated 234.01.2018.

2. Legislative Changes:-

- Notification No. 05/2018-Cus,dt. 25-01-2018 has been issued to amend Notification No.50/2017-Customs (Rate).
- Notification No. 01/2018-Central Tax (Rate), dt. 25-01-2018 has been issued to amend notification No. 11/2017- Central Tax (Rate) so as to notify CGST rates of various services as recommended by Goods and Services Tax Council in its 25th meeting held on 18.01.2018.
- Notification No. 02/2018-Central Tax (Rate), dt. 25-01-2018 has been issued to amend notification No. 12/2017- Central Tax (Rate) so as to exempt certain services as recommended by Goods and Services Tax Council in its 25th meeting held on 18.01.2018.
- Notification No. 03/2018-Central Tax (Rate) ,dt. 25-01-2018 has been issued to amend notification No. 13/2017- Central Tax (Rate) so as to specify services supplied by the Central Government, State Government, Union territory or local authority by way of renting of immovable property to a registered person under CGST Act, 2017 to be taxed under Reverse Charge Mechanism (RCM).
- Notification No. 04/2018-Central Tax (Rate) ,dt. 25-01-2018 has been issued to provide special procedure with respect to payment of tax by registered person supplying service by way of construction against transfer of development right and vice versa.
- Notification No. 05/2018-Central Tax (Rate) ,dt. 25-01-2018 has been issued to exempt Central Government's share of Profit Petroleum from Central tax.
- Notification No. 06/2018-Central Tax (Rate) ,dt. 25-01-2018 has been issued to amend Notification No.1/2017-CGST (Rate).
- Notification No. 07/2018-Central Tax (Rate) ,dt. 25-01-2018 has been issued to amend Notification No.2/2017-CGST (Rate).

- Notification No. 08/2018-Central Tax (Rate) ,dt. 25-01-2018 has been issued to amend Notification No.1/2017-CGST (Rate)
- Notification No. 09/2018-Central Tax (Rate) ,dt. 25-01-2018 has been issued to amend Notification No.45/2017-Central (Rate).
- Notification No. 01/2018-Integrated Tax (Rate) ,dt. 25-01-2018 has been issued to amend notification No. 8/2017- Integrated Tax (Rate) so as to notify IGST rates of various services as recommended by Goods and Services Tax Council in its 25th meeting held on 18.01.2018.
- Notification No. 02/2018-Integrated Tax (Rate) ,dt. 25-01-2018 has been issued to amend notification No. 9/2017- Integrated Tax (Rate) so as to exempt certain services as recommended by Goods and Services Tax Council in its 25th meeting held on 18.01.2018.
- Notification No. 03/2018-Integrated Tax (Rate) ,dt. 25-01-2018 has been issued to amend notification No. 10/2017- Central Tax (Rate) so as to specify services supplied by the Central Government, State Government, Union territory or local authority by way of renting of immovable property to a registered person under CGST Act, 2017 to be taxed under Reverse Charge Mechanism (RCM).
- Notification No. 04/2018-Integrated Tax (Rate) ,dt. 25-01-2018 has been issued to provide special procedure with respect to payment of tax by registered person supplying service by way of construction against transfer of development right and vice versa.
- Notification No. 05/2018-Integrated Tax (Rate) ,dt. 25-01-2018 has been issued to exempt Central Government's share of Profit Petroleum from Integrated tax.
- Notification No. 06/2018-Integrated Tax (Rate) ,dt. 25-01-2018 has been issued to exempt royalty and license fee from Integrated tax to the extent it is paid on the consideration attributable to royalty and license fee included in transaction value under Rule 10(1)(c) of Customs Valuation (Determination of value of imported Goods) Rules, 2007.
- Notification No. 07/2018-Integrated Tax (Rate) ,dt. 25-01-2018 has been issued to amend Notification No.1/2017-IGST (Rate).
- Notification No. 08/2018-Integrated Tax (Rate) ,dt. 25-01-2018 has been issued to amend Notification No.2/2017-IGST (Rate).
- Notification No. 09/2018-Integrated Tax (Rate) ,dt. 25-01-2018 has been issued to amend Notification No.1/2017-IGST (Rate)
- Notification No. 10/2018-Integrated Tax (Rate) ,dt. 25-01-2018 has been issued to amend Notification No.47/2017-IGST (Rate)
- Notification No. 01/2018-Union Territory tax(rate), dt. 25-01-2018 has been issued to amend notification No. 11/2017- Union Territory Tax (Rate) so as to notify UTGST rates of various services as recommended by Goods and Services Tax Council in its 25th meeting held on 18.01.2018.
- Notification No. 02/2018-Union Territory tax(rate), dt. 25-01-2018 has been issued to amend notification No. 12/2017- Union Territory Tax (Rate) so as to exempt certain services as recommended by Goods and Services Tax Council in its 25th meeting held on 18.01.2018.
- Notification No. 03/2018-Union Territory tax(rate), dt. 25-01-2018 has been issued to amend notification No. 13/2017- Central Tax (Rate) so as to specify services supplied by the Central Government, State Government, Union territory or local authority by way of renting of immovable property to a registered person under CGST Act, 2017 to be taxed under Reverse Charge Mechanism (RCM).
- Notification No. 04/2018-Union Territory tax(rate), dt. 25.01.2018 has been issued to provide special procedure with respect to payment of tax by registered person supplying service by way of construction against transfer of development right and vice versa.
- Notification No. 05/2018-Union Territory tax(rate), dt. 25-01-2018 has been issued to exempt Central Government's share of Profit Petroleum from Union Territory Tax
- Notification No. 06/2018-Union Territory tax(rate), dt. 25-01-2018 has been issued to amend Notification No.1/2017-UTGST (Rate).
- Notification No. 07/2018-Union Territory tax(rate), dt. 25-01-2018 has been issued to amend Notification No.2/2017-UTGST (Rate).

- Notification No. 08/2018-Union Territory tax(rate), dt. 25-01-2018 has been issued to amend Notification No.1/2017-UTGST(Rate).
- Notification No. 09/2018-Union Territory tax(rate), dt. 25-01-2018 has been issued to amend Notification No.45/2017-UTGST (Rate).

(Hemambika R. Priya) Commissioner(Coordination)

- 1. Chairperson, CBEC
- 2. Member (Customs)
- 3. Member (Admn)
- 4. Member(GST)
- 5. Member(Budget)
- 6. Member(IT)
- 7. Member(CX, ST & Legal)

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